

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22682/2018

(Arising out of impugned final judgment and order dated 27-11-2017 in WP No. 26539/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAJU SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97392/2018-CONDONATION OF DELAY IN FILING and IA No.97390/2018-EXEMPTION FROM FILING O.T.)

Date : 27-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Ms. Aishwarya Bhati, AAG
Mr. Rajeev Kumar Dubey, Adv.
Ms. Tanuja Patra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Kanpur Development Authority, Kanpur, represented by its Secretary, shall stand impleaded as additional respondent.

We direct the Secretary, Kanpur Development Authority, to file an affidavit explaining as to when they got the physical possession of the disputed land and what activities have been undertaken on the land ever since they got possession.

Post after two weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER